

GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY

No. F.1.(589)/DDMA(HQ)/Misc. Matters/COVID/21/ 380

Dated: 17.04.2021

ORDER

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, the situation of COVID-19 in Delhi has been reviewed and It has been observed that in order to prevent further transmission of COVID-19 virus and for effective COVID-19 management, it has become imperative to mandatorily test, trace and quarantine all those residents of Delhi who have visited or are going to visit Kumbh-2021 at Haridwar.

Now, therefore, in exercise of powers conferred under section 22 of the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, DDMA, GNCTD, hereby directs as follows:

- 1) All those residents of Delhi who have visited Kumbh-2021 at Haridwar from 4th April, 2021 till today are required to upload requisite details / information (viz, name, address in Delhi, contact no., ID proof no., date of departure from Delhi, date of arrival in Delhi etc.) on the link provided at Delhi Government portal i.e. www.delhi.gov.in compulsorily, within 24 hours of issue of this order.
- 2) All those residents who are going to visit Kumbh-2021 at Haridwar from tomorrow onwards till the closure of Kumbh on 30th April 2021 are hereby mandatorily required to upload requisite details / information (viz, name, address in Delhi, contact no., ID proof no., date of departure from Delhi, date of arrival in Delhi etc.) on the link provided at Delhi Government portal i.e. www.delhi.gov.in before leaving Delhi.
- 3) All those residents of Delhi who have visited or are going to visit Kumbh-2021 at Haridwar, shall be required to compulsory Home Quarantine themselves for 14 days on arrival to Delhi.
- 4) If it is found / reported that any such resident of Delhi who has returned to Delhi after visiting Kumbh-2021, has not uploaded the requisite details / information, he / she shall be sent to the Institutional Government Quarantine Center for 14 days by the District Magistrate concerned.
- 5) District Magistrates of Delhi shall ensure tracing and surveillance on a daily basis of all such residents of Delhi. They should also ensure quarantining of such residents of Delhi, either at Home or in the Institutional Government Quarantine Centers, as the case may be.
- 6) District Magistrate (HQ), O/o the Divisional Commissioner, GNCTD shall be the Nodal Officer for coordinating and supervising the entire process.

All District Magistrates of Delhi and their counterpart District Deputy Commissioners of Police and all authorities concerned shall ensure strict compliance of this order. They shall also adequately inform and sensitize all the concerned field functionaries about these instructions for strict implementation, in letter and spirit.

Any person violating these instructions will be liable to be proceeded against as per the provisions of section 51 to 60 of the Disaster Management Act, 2005, besides legal action under section 188 of IPC, and other legal provisions as applicable.

Copy for compliance to:


17-4-21
(Vijay Dev)
Chief Secretary, Delhi